

S U P R E M E C O U R T O F
RECORD OF PROCEEDINGS

I N D I A

Petition(s) for Special Leave to Appeal (Cr1.) No(s).5183-5184/2014

(Arising out of impugned final judgment and order dated 02/08/2013
in CRLA No. 4702/2007 and CRLA No. 6109/2007 passed by the High
Court of Uttar Pradesh at Allahabad)

SURYA NARAYAN MISHRA

Petitioner(s)

VERSUS

STATE OF U.P & ANR.ETC.

Respondent(s)

(office report for directions)

Date : 10/08/2015 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE KURIAN JOSEPH
[IN CHAMBERS]

For Petitioner(s)

Ms. Sharmila Upadhyay, Adv.

For Respondent(s)

Mr. Vikas Bansal, Adv.
Mr. Aishwarya Pathak, Adv.
Mr. Ardhendumauli Kumar Prasad, Adv.UPON hearing the counsel the Court made the following
O R D E R

As a last chance, learned counsel for the petitioner
is granted four weeks' time to furnish fresh addresses of
respondent no.2 in SLP (Cr1.) No. 5183 of 2014 and
respondent nos. 2 to 4 in SLP (Cr1.) No. 5184 of 2014.
List thereafter.

Signature Not Verified

(RASHI GUPTA)

(PARDEEP KUMAR)

Sr.P.A.

AR-cum-PS

Digitally signed by
Pardeep Kumar
Date: 2015.08.11
16:14:23 IST
Reason: